

LOK SABHA DEBATES

9743

9744

LOK SABHA

Saturday, April 4, 1959/ Chaitra 14,
1881 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR DEPUTY-SPEAKER in the Chair]

PAPER LAID ON THE TABLE

REPORT OF GANGA BRAHMAPUTRA WATER TRANSPORT BOARD FOR THE YEAR 1958

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of the Report of Ganga Brahmaputra Water Transport Board for the year 1958. [Placed in Library. See No. LT-1335/59]

- (1) Shri Chowkhemoon Gohain
- (2) Shri Chandraman Kale
- (3) Dr K. B Menon
- (4) Shri Chapalakanta Bhattacharyya
- (5) Shri Chheda Lal Gupta
- (6) Shri Bishanchandar Seth
- (7) Sardar Baldev Singh
- (8) Shrimati Mafida Ahmed
- (9) Maulana Abdur Rahman
- (10) Kunwarani Vijaya Raic
- (11) Shri Jogendra Sen-Mandi
- (12) Shri Jogendra Nath Hazarika

11.0½ hrs

PETITION RE EXCISE DUTY ON OIL PRODUCED BY PINTO (WOOD- EN) CHEKKUS

Shri N. R. Munisamy (Vellore): I beg to present a petition signed by a petitioner regarding excise duty on oil produced by Pinto (Wooden) Chekkus.

11 01 hrs

LEAVE OF ABSENCE

Mr. Deputy-Speaker: The Committee on Absence of Members from the Sittings of the House in their Thirteenth Report have recommended that leave of absence may be granted to the following Members for the periods indicated against each—

- 17th November to 20th December, 1958 (Sixth Session) and 9th February to 28th February, 1959 (Seventh Session).
- 19th February to 15th March, 1959 (Seventh Session)
- 3rd March to 30th April, 1959 (Seventh Session)
- 11th February to 20th March, 1959 (Seventh Session)
- 1st March to 28th April, 1959 (Seventh Session).
- 9th February to 1st March, 1959 (Seventh Session).
- 9th February to 8th April, 1959 (Seventh Session).
- 9th February to 20th March, 1959 (Seventh Session)
- 9th February to 20th March, 1959 (Seventh Session)
- 9th February to 8th April, 1959 (Seventh Session).
- 7th March to 23rd March, 1959 (Seventh Session).
- 23rd February to 20th April, 1959 (Seventh Session).

[Mr. Deputy-Speaker]

I take it that the House agrees with the recommendations of the Committee.

Hon. Members: Yes.

Mr. Deputy-Speaker: The Members will be informed accordingly.

11.03 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business for the week commencing 6th April will consist of:—

- (1) Further discussion and voting of the Demands for Grants relating to the Ministry of Labour and Employment; and
- (2) Discussion and voting of the Demands for Grants in respect of the Ministries of—
Food and Agriculture,
Rehabilitation,
Defence,
Community Development and Co-operation, and
Commerce and Industry.

11.04 hrs.

DEMANDS* FOR GRANTS—contd.

MINISTRY OF TRANSPORT AND COMMUNICATION—contd.

Mr. Deputy-Speaker: The House will now resume discussion on the Demands for Grants relating to the Ministry of Transport and Communications. Out of 8 hours allotted for these Demands, 3 hours and 25 minutes now remain. I propose to call the hon. Minister at...

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): May I say one word about this? A

number of hon. Members are anxious to participate in the discussion of these Demands, but they could not get time yesterday. I am afraid, if we adhere to the schedule, they will not get time even today. I would, therefore, request you to extend the time by one hour. If the House agrees to sit till six o'clock, then they can have 2 hours. But, so far as Government are concerned, I am not in a position to spare more than 1 hour. So, you may consult the House; if the House agrees to sit till six o'clock, then they can have 2 hours more; otherwise, if they sit till five o'clock, Government are prepared to extend it by one hour.

Shri Naushir Bharucha (East Khandesh): I think we should not sit till six o'clock today, because as it is, we are sitting on a Saturday, and it will be a difficult task for us to make up for other work.

Shri Rajendra Singh (Chapra): Let there be extension by two hours till six o'clock.

Mr. Deputy-Speaker: That is for the hon. Members to decide. Government say that they can spare one hour. Now, it is for the hon. Members; if they want one additional hour, they can sit up to six o'clock. If they do not want it, then we shall sit up to five o'clock. But in any case we shall have to restrict the time-limit for speeches.

Shri Satya Narayan Sinha: Let it be ten minutes.

Mr. Deputy-Speaker: The difficulty is that when a Member is on his legs, he does not care either for the rings or for any other thing; even requests from the Chair are ignored. That should not be the case; at least, we have to decide some time-limit, and that must be strictly adhered to.

*Moved with the recommendation of the President.